

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.218 – IA/1061(AHM)2023
ITEM No.219 – IA/1418(AHM)2023
ITEM No.220 – IA/272(AHM)2024
in
CP(IB) 268 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Arrow Engineering Ltd
V/s
Golden Tobbacco Ltd

.....Applicant

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Anurag Bisaria Adv.
For the Applicant : Ms. Aishwarya Reddy, Adv. a.w Mr. Nisarg Bhardwaj,
Adv. in IA/1061(AHM)2023
For the Respondent : Mr. Sumeet Verma, Adv. a.w. Mr. Ashutosh Gupta, Adv.
& Ms. Charu Verma, Adv. in IA/1418(AHM)2023

ORDER

IA/1061(AHM)2023

Heard the Ld. Counsel for applicant and Ld. Counsel for respondent. Applicant is directed to meet the Resolution Professional and give the relevant reasons for delay in filing the claim and also the state the period of claim pre and post CIRP for consideration. Applicant should also ensure that the matter regarding Sec 19 application in which he is a respondent should be sorted out with the RP to ensure that the documents needed are provided.

IA/1418(AHM)2023

Ld. Counsel for the Resolution Professional is directed to file rejoinder to the reply filed by the respondent.

IA/272(AHM)2024

None present for the Respondents.

Ld. Sr Counsel for the Resolution Professional is directed to serve fresh notice to the respondents and file affidavit of proof of service within two weeks.

List all the matters on 04.06.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER(JUDICIAL)